

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 137/MP/2011

Subject: Petition for recovery of ₹6.45 crore along with interest thereon related to recovery of fixed charges on account of regulation of supply of power in the month of October, 1998.

Date of hearing: 11.12.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd.

Respondents: WBSEDCL and DVC

CORRIGENDUM

In the record of proceeding for the hearing of the above petition on 11.12.2012, it has been directed as under:

"8 The Commission accepted the prayer and directed the petitioner to file its rejoinder to the reply filed by the respondent WBSEDCL, on or before 4.1.2013. Subject to this, order in the petition was reserved."

2. Since, the Commission during the hearing had directed the petitioner to address the issue of options available to NTPC for regulation of power supply on default and thereafter for the respondent WBSEDCL, to file its response to the same, Para 8 of the record of proceeding is accordingly modified as under:

"8 The Commission accepted the prayer and directed the petitioner to file its rejoinder to the reply filed by WBSEDCL, along with its submissions on the options available to NTPC for regulation of power supply on default on or before 17.1.2013, with copy to the respondent. The respondent WBSEDCL shall file its response to the above on or before 24.1.2013. Subject to this, order in the petition was reserved."

By order of the Commission

Sd/-
T. Rout
Joint Chief (Law)